

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-22(PB)/2018

IN THE MATTER OF:

Daimler Financial Services Pvt. Ltd.	...	Applicant/Petitioner
Vs		
Value Infracon India Pvt. Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 28.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Mishal Vij along with Satish Kapoor and Harshit Garg for the applicant/petition
For the Respondent :

ORDER

New IA-6199/2023

Prayer in the application is as follows:

“(i) Allow the present application and direct the Respondents to implement the Resolution Plan as approved by the Hon'ble Tribunal vide order dated 28.04.2022 in CA No. 1659(PB) of 2019; and
(ii) Take appropriate action against Respondents for issuing such illegal demand letter dated 13.06.2023 to the Applicant; and
(iii) Stay the demand letter dated 13.06.2023 and forfeiture letter or Cautionary/Warning notice dated 26.07.2023 issued by the Respondents to the Applicant; and
(iv) Pass such any other order as this Hon'ble Tribunal may deem think it fit.”

While we issue notice to the Respondent/SRA, who is a home-buyers association alleging issues post approval of the plan subject to the maintainability of this application. This is one among the several IAs filed by one or the other home-buyers post the approval of the plan.

We feel appropriate to send a notice to the IBBI to enter an appearance in the matter and give assistance as to how to proceed in the case of a claim, which is being filed after the approval of the Resolution Plan.

List the matter again **on 31.01.2024**.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

DIPAK – 28.11.2023